

<i>Name of the Distt.</i>	<i>No. of Post Offices opened</i>
Etah	7
Ferozabad	2
Agra	6
Mathura	1

(c) It is proposed to open subject to justification, 3 extra departmental branch post offices in Etah Distt., 2 in Ferozabad Distt., 5 in Agra Distt., and 2 in Mathura Distt. during the Annual Plan 1991-92.

[English]

**Printing of Supplementary Directory,
Delhi**

2763. SHRI HANNAN MOLLAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government published supplementary pages of telephone directory after each Lok Sabha Election with the name and telephone numbers of new Ministers and Members of Parliament;

(b) whether this practice has been dispensed with ; and

(c) if not, the time by which it is likely to be published?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No Sir.

(b) Question does not arise in view of (a) above.

(c) The list of new Council of Ministers

and M.Ps will be included in the next issue of Telephone Directory.

Reservation for SCs/STs in Private Sector Organisations

2764. SHRI G.M.C. BALAYOGI: Will the Minister of WELFARE be pleased to state:

(a) whether there is any proposal under consideration of the Government to extend the reservation facility for Scheduled Castes/ Scheduled Tribes in the Private Sector Organisations;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). No, Sir.

(c) The Constitution of India does not provide for such a reservation.

Minorities Community

2765. SHRI SUSHIL CHANDRA VARMA: Will the Minister of WELFARE be pleased to state:

(a) which communities are treated as 'Minorities' by the Government of India and what benefits/rights/facilities other than those available to majority community are extended to them;

(b) the rationale behind accordance of special treatment to minorities especially when equality all respects is guaranteed to all by the Constitution ; and

(c) whether the Government propose to bring a legislation dispensing all personal laws and enforcing only one law of marriage, divorce, succession for ensuring national integration and if so, when?